

ITEM NO.71

COURT NO.15

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1273/2023

N. SAI BALAJI

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION )

Date : 06-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAHFor Petitioner(s) Dr. S Muralidhar, Sr. Adv.  
Mr. Govind Manoharan, Adv.  
Ms. Samiksha Godiyal, Adv.  
Mr. M A Karthik, Adv.  
Mr. B D Rao Kundan, Adv.  
Mr. A. Karthik, AORFor Respondent(s) Ms. Aishwarya Bhati, A.S.G.  
Mr. Arun Kanwa, Adv.  
Ms. B.l.n. Shivani, Adv.  
Mr. Adarsh Kumar Pandey, Adv.  
Ms. Sweksha, Adv.  
Dr. N. Visakamurthy, AOR  
  
Mrs. Vaijyanthi Girish, AOR  
Mr. Girish Ananthamurthy, Adv.  
  
Mr. Amrish Kumar, AORUPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the respondent no.2- National Institute of Mental Health and Neurosciences (hereinafter called "the NIMHANS) appeared and has assured this Court that he shall get instructions from the Director of the NIMHANS, Bengaluru, Karnataka as to what

advances and research the NIMHANS has done so far in order to test Dyslexia - Specific Learning Disability (for adults). The main argument for the learned senior counsel Mr.S.Muralidhar appearing for the petitioner would be that the battery test which is presently being conducted in this field is only meant to check disability in children, individuals who have not attained the age of majority; and the same is not an appropriate test for adults and a different test is adopted for adults in other advanced countries.

Learned counsel for respondent no.2 - NIMHANS shall file a detail reply on this aspect within a period of six weeks.

List on 18.10.2024.

(NIRMALA NEGI)  
COURT MASTER (SH)

(RENU BALA GAMBHIR)  
COURT MASTER (NSH)